

## STATEMENT

Name of	Number of Leprosy Eradication Centre, District functioning in the State of Assam						
	SET	ULC	UULC	Leprosy treatment Centre	LCU	MLCU	LTU
Kamrup	16	1	1	4			1
Nalbari	13			2			1
Kokrajhar	5	1			1		1
Bongaigaon	8						1
Dhubri	16						1
Barpeta	6						1
Goalpara	8	1		1	1		1
Nagaon	19	1		3			1
Merigaon	8						1
Golaghat	9	1		1			1
Jorhat	13	1		1			1
Dibrugarh	16	1		1		1	1
Sibsagar	16	1		1		1	1
Tinsukia	10	1			1		1
Dhemaji	13						1
Lakhimpur	26			4			1
Darrang	7				1		1
Sonitpur	10	2					1
Karbi-Anglong	18			27	2		-
Karimganj	8	1		2			1
N.C. Hillas	4			7	1		1
Caohar	14	1		1			1
Hailakandi	5			1			1
<b>Total</b>	<b>268</b>	<b>13</b>	<b>1</b>	<b>56</b>	<b>7</b>	<b>2</b>	<b>22</b>

LCU - Leprosy Control Unit  
 ULC - Urban Leprosy Centre.  
 MLCU - Modified Leprosy Control Unit.  
 HLTU - Mobile Leprosy Treatment Unit  
 UULC - Upgraded Urban Leprosy Centre.  
 SET - Survey Education & Treatment Centre.

[English]

#### Leprosy Eradication Centre

1336. DR. ARUN KUMAR SARMA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of leprosy eradication centres in operation in Assam, district-wise:

(b) the amount of assistance sanctioned and released to each of these centres by the Government during each of the last three years:

(c) whether any free medicines are being provided to leprosy patient in those centres; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) The number of leprosy eradication centres functioning in various districts in Assam is given in the attached statement.

(b) The assistance to these centres is released by the State Govt. However, the assistane released to the State of Assam during the last three years is as

under :-

Year	Assistance released by Govt. of India (Rs. in lakhs)		
	Cash	Kind	Total
1993-94	18.00	1.49	19.49
1994-95	20.00	16.47	36.47
1995-96	20.00	42.45	62.45

(c) Yes, Sir.

(d) Anti Leprosy drugs are being supplied to State for free treatment of all the patients as and when requested by the State Govt.

#### National Council of Blood Transfusion

1337. SHRI MOHAN RAWALE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 35 on February 27, 1996 and state :-

(a) whether the Government have since set up a National Council of Blood Transfusion;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the State Governments have also been advised to set up similar bodies at State level; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Yes, Sir.

(b) National Blood Transfusion Council has been constituted and registered under Societies Registration Act of 1860 on 23.5.1996 under the Chairmanship of Additional Secretary & Project Director (NACO) having members from Govt. of India, Indian Red Cross Society, Medical Council of India, Indian Medical Association, major medical and health institutions and private blood institutions.

(c) Does not arise.

(d) Yes, Sir.

(e) So far information has been received from the following 19 States/Union Territories confirming establishment of Blood Transfusion Councils in their respective States :-

1. Andhra Pradesh
2. Assam
3. Gujarat
4. Haryana
5. Jammu & Kashmir
6. Karnataka
7. Kerala

8. Maharashtra

9. Mizoram

10. Manipur

11. Orissa

12. Uttar Pradesh

13. Tamil Nadu

14. Punjab

15. Tripura

16. West Bengal

17. Pondicherry

18. Chandigarh Admn.

19. Daman & Diu

[Translation]

#### Synthetic Milk

1338. SHRI MRUTYUNJAYA NAYAK :  
SHRI RATILAL KALIDAS VERMA :  
SHRI KACHARU BHAI RAUT :  
SHRI PANKAJ CHOWDHARY :  
SHRI DATTA MEGHE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :-

(a) whether synthetic milk containing a mix of hazardous chemicals is being sold by milk producers in many parts of the country;

(b) whether any remedial measures have been taken by the Government in this regard.

(c) if so, the details thereof;

(d) whether any study regarding possible ill-effects of such milk has been conducted by the Government;

(e) if not, reasons therefor;

(f) whether Government have been able to take any action against the guilty manufacturers of synthetic milk; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Some cases of adulteration in milk with foreign substances have been reported from certain States in the northern parts of the country.

(b) and (c). Sale of adulterated milk is prohibited and is a punishable offence under the provisions of the Prevention of Food Adulteration Rules, 1955. The Food (Health) authorities of States/UT. have been advised to step-up surveillance measures and take appropriate legal action against the offenders.

(d) and (e). Presence of sodium hydroxide/detergents/added urea in milk may cause gastric disorders.